

**BEFORE THE NATIONAL GREEN TRIBUNAL  
WESTERN ZONE BENCH, AT PUNE  
EXECUTION APPLICATION NO. 07 OF 2025**

**IN**

**ORIGINAL APPLICATION NO. 03 OF 2020 (WZ)**

IN THE MATTER OF:

Devraj Bhatia & Ors. ... Applicants

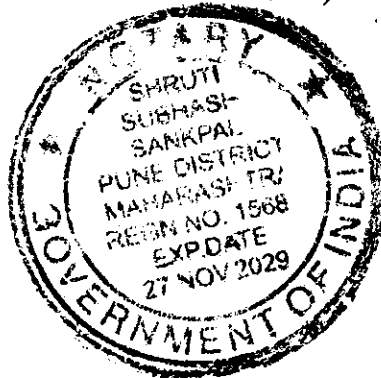
**VERSUS**

Pune Municipal Corporation & Ors. ... Respondents

**ADDITIONAL AFFIDAVIT ON BEHALF OF RESPONDENT NO. 1**  
**- PUNE MUNICIPAL CORPORATION**

I, Subhash Ramesh Pawara, Age: Adult, Occupation: Service, working as the Executive Engineer, Sewage Maintenance and Repair Department, Pune Municipal Corporation, having my office at Pune Municipal Corporation Building, Shivajinagar, Pune – 411005, do hereby state on solemn affirmation as under:

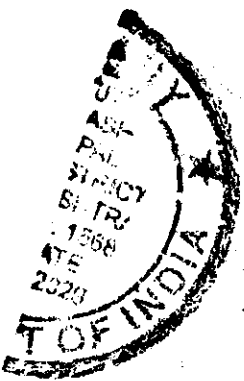
1. I am the Executive Engineer with the Respondent No. 1 (Pune Municipal Corporation, hereinafter referred to as "PMC"). I am fully familiar with the



facts of this case based on official municipal records, and I am authorized to file this affidavit.

2. I state that the PMC Sewage Department team conducted a detailed technical and ground survey of the Applicants' property. This survey revealed that there is a height difference of 0.75 meters between the Applicants' property and the bottom of the adjacent natural water channel (Nala).
3. I state that due to this natural slope and height difference, a stormwater drain must legally and technically pass through the Applicants' property to ensure proper water flow. The PMC has already informed the Applicants about this situation and has clearly shown them the planned alignment for the work.
4. I state that the Applicants' property sits significantly lower than the adjacent public road. Because of this slope, rainwater from the road naturally flows into their property during the monsoon. On the other hand, all neighboring properties have been developed with their base levels raised well above the road level. As a result, those properties do not face any waterlogging or drainage issues.
5. I state that the road on the Northern side of the Applicants' property is a private road belonging to a housing society and ends in a dead-end. There is no water drain system built there. Therefore, it is technically impossible





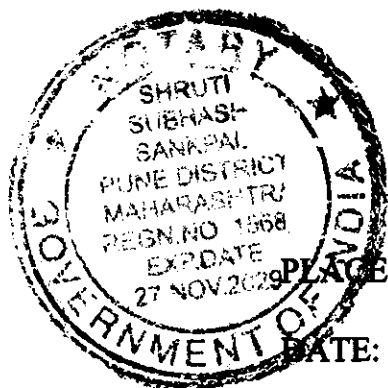
for the PMC to lay storm water pipelines from the Northern side of the property.

6. I state that after evaluating all engineering parameters, the Southern side of the Applicants' property is the only viable and technically possible route to lay the storm water lines to resolve the water drainage issue.

7. I state that the PMC is acting in complete good faith and in the interest of the public to provide a permanent solution. The objections raised by the Applicants have no technical merit, and the present Execution Application against the PMC is ungrounded.

8. It is, therefore, respectfully prayed that this Hon'ble Tribunal may be pleased to:

- (a) Take this Additional Affidavit on record;
- (b) Permit the PMC to proceed with the drainage work along the Southern alignment; and
- (c) Dismiss the present Execution Application No. 07 of 2025.



PLACE: Pune

DATE: 05/06/2026

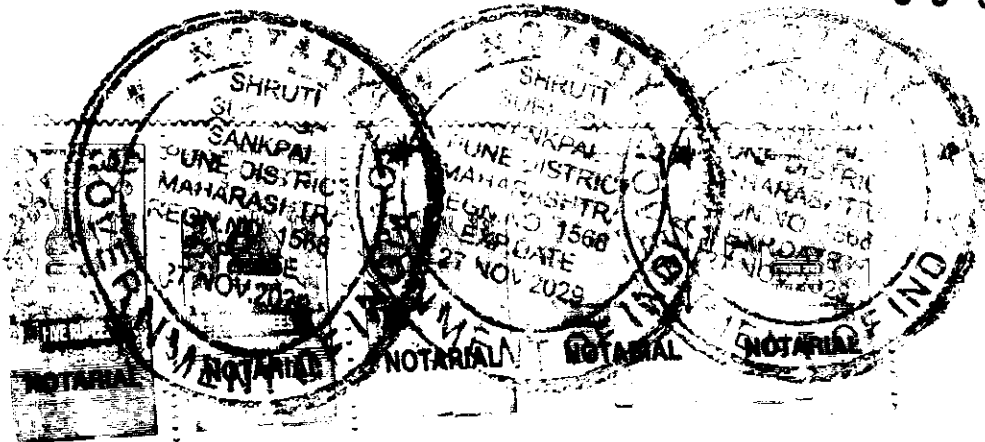
BEFORE ME

*[Signature]*  
SHRUTI SUBHASH SANKPAL  
ADVOCATE & NOTARY  
GOVT. OF INDIA

*[Signature]*

Respondent  
कार्यकारी अभियंता  
(Pune Municipal Corporation)  
महानगरपालिका व पुरेस्ती विभाग  
पुणे महानगरपालिका

06 JUN 2026



## VERIFICATION

I, SUBHASH RAMESH PAIWAR Age: Adult, Executive Engineer, Sewage, Maintenance and Repair Department, in the Pune Municipal Corporation authorized signatory for Pune Municipal Corporation do hereby state on solemn affirmation that what is stated forgoing Para's is true and correct to my own knowledge and belief.

Solemnly affirmed at Pune

This 05<sup>th</sup> day of June, 2026



Adv. For Respondent



Respondent

... अभियंता  
मलिनिसारण देवभाल व दुरुस्त  
पुणे महानगरपालिका